

DIVISION BENCH
COURT - II

O-202

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/378(KB)2018
IA(I.B.C)/1263(KB)2024, IA(I.B.C)/1327(KB)2024,
IA(I.B.C)/910(KB)2024, IA(I.B.C)/1291(KB)2023,
IA(I.B.C)/693(KB)2022, IA(I.B.C)/1067(KB)2020,
IA(I.B.C)/1119(KB)2020, IA(I.B.C)/317(KB)2021,
IA(I.B.C)/1316(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH JULY 2024

IN THE MATTER OF	DEVI TRADING & HOLDING PVT. LTD. VS AVANI PROJECT & INFRASTRUCTURE LTD.
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Tanmoy Sett, Adv.] For the Petitioner in IA(I.B.C)/1316(KB)2024
Mr. B.K. Tripathi, PCS]

Mr. Mainak Bose, Adv.] For the Respondent in IA(I.B.C)/910(KB)2024

Mr. Jishnu Chowdhury, Adv.] In IA(I.B.C)/317(KB)2021, IA(I.B.C)/1119(KB)2020
Mr. Souradeep Banerjee, Adv.] and IA(I.B.C)/1327(KB)2024
Mr. Ankur Singhi, Adv.]
Ms. Riti Basu, Adv.]
Ms. Piyali Pan, Adv.]

Mr. Somya Roy, Adv.] For the Resolution Professional
Mr. Benazir Kazi, Adv.]
Mr. Sourojit Dasgupta, Adv.]
Mr. Ajay Kumar Agarwal, RP]

Mr. Ashok Kumar Agarwal] For the Homebuyers

ORDER

1. Learned Counsel/Authorized Representative for the parties present.
2. **IA(I.B.C)/1263(KB)2024, IA(I.B.C)/1327(KB)2024, IA(I.B.C)/910(KB)2024, IA(I.B.C)/1291(KB)2023, IA(I.B.C)/1067(KB)2020, IA(I.B.C)/1119(KB)2020 and IA(I.B.C)/317(KB)2021:**
 - a. List these matters on **6th August, 2024.**

3. IA(I.B.C)/693(KB)2022:

- a. List this matter on **6th August, 2024**.

4. IA(I.B.C)/1316(KB)2024:

- a. The Resolution Professional is directed to consider the Applicant's claim in view of the fact that the delay has been condoned for the reasons stated in this application.
- b. In view of this, IA(I.B.C)/1316(KB)2024 is disposed of.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)